

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE AT CHENNAI

ORIGINAL APPLICATION NO. 119 OF 2020

Saguturu Dayaker Reddy,

...Applicant

VERSUS

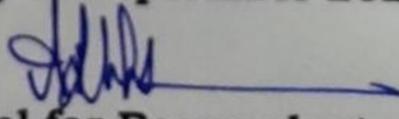
State of Andhra Pradesh &  
Others

...Respondents

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Dated at Chennai on this the 21<sup>st</sup> Day of September 2021

  
Counsel for Respondents 8 & 12

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE AT CHENNAI

ORIGINAL APPLICATION NO. 119 OF 2020

(Under Section 14 and 15 read with Section.18(1) of the National Green Tribunal Act, 2010)

**IN THE MATTER OF:**

**Saguturu Dayaker Reddy,**  
S/o.Venkata Subba Reddy,  
Aged about 47 years,  
Resident of Mallam Village & Post,  
Chittamuru Mandal,  
SPSR Nellore Dt,  
Andra Pradesh – 524 403

**Having Agricultural land at:-**

Survey Nos.59-1P, 5P-2, 60-2P, 105-2P, 104-3P, 62-2P,  
Ranganadhapuram Village.

...Applicant

**VERSUS**

**1.STATE OF ANDRA PRADESH,**

Through its Chief Secretary,  
1<sup>st</sup> Block, 1<sup>st</sup> Floor, Interim Government Complex,  
A.P Secretariat Office,  
Velagapudi, Andra Pradesh – 522 503.

**2.ANDRHA PRADESH STATE POLLUTION CONTROL BOARD**

Through its Member Secretary,  
D.No.33-26-14 D/2, Near Sunrise Hospital,  
Pushpa Hotel Centre, Chalamalavari Street,  
Kasturibaipet, Vijayawada – 520 010

**3. DEPARTMENT OF FISHERIES**

State of Andhra Pradesh  
Through its Commissioner,  
Bandar Road, Poranki,  
Vijayawada – 521 137  
Andhra Pradesh.

**4. COASTAL AQUACULTURE AUTHORITY**

Through its Member Secretary  
5<sup>th</sup> Floor, Integrated Office Complex for,  
Animal Husbandry and Fisheries Department,  
Nandanam,  
Chennai – 600 035  
Tamil Nadu.

**5.DISTRICT COLLECTOR, NELLORE**

Achari Street, VRC Centre,  
Nellore District,  
Andra Pradesh – 524 003.

-1-

T. Surender Reddy

6. **Sri. Volipi Seenivasulu,**  
Resident of Venkanapalem,  
Kota Mandal Nellore District - 524 411  
Having Prawn/Shrimp Aqua farm at :-  
Survey No. 13-1A, 5, 19, 27-9, 27-7, 29-2, 27-8, 27-6,  
27-5, 27-4, 27-3, 29-1, 29-2, 29-3, 15-1, 3, 18-2B1  
Padarthiyvari Kandriga Village, Muttimbaku Post, Vakadu SO,  
Chittamuru Mandal Nellore Dt - 524 415.

7. Sri. KamiReddy Balasueel Reddy  
C/o.Parvathareddy Venkata Ramanareddy  
Resident of Mallam Village and Post,  
Chittamuru Mandal Nellore District.  
Pin- 524 403.  
Having Prawn /Shrimp Aqua farm at:-  
Survey No. 15-6,  
Padarthiyvari Kandriga Village, Muttimbaku Post, Vakadu SO,  
Chittamuru Mandal Nellore District - 524 415.

8. Sri.Teegala Suresh Babu,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO  
PIN - 524 415  
Having Prawn/Shrimp Aqua farm at:-  
Survey No. 1, 3-2B,  
Padarthiyvari Kandriga Village,  
Muttimbaku Post, Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

9. Sri.Pitti Parandhamaiah  
Resident of : Pittivaanapali Village,  
Muttimbaku Post, Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415  
Having Prawn/Shrimp Aqua farm at:-  
Survey No. 17-2,  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
PIN - 524 415.

10.Smt. Manubolu Sailaja,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 15 Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415.

-2-

T. Suresh Babu

11. Sri. Manbolu Sathish,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 14-3, 28-1  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415.

12. Sri. Teegala Suresh Babu,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 9A, A3, B,C  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415.

13. Sri. Manbubolu Venakaiah,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 27-5, 32-5, 33-2, 33-4, 31-2, 31-1, 55-5, 12, 17, 31-7, 39-1  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415.

14. Sri. Padmanji Chinna Chegaiah,,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 27-4  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415.

15. Smt. Kapaluru Varalakshmi,,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 70-2  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415.

16. Smt. Theruvai Bujjama,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 1-1,  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415.

17. Sri. Theruvai Thirupalu,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 33-4, 39-4B  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415.

18. Smt. Parri Koteshwaramma  
Resident of Mallam Post and Village  
Chittamuru Mandal  
Nellore District  
Pin - 524 403.  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 50-2, 68-2, 3, 69-1, 70-3, 72-2, 79-4, 78, 79-3, 79-4, 78-1  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415.

19. Smt. Chellakuru Madhusudhanama  
Resident of Gongunta,  
Mambattu Post Nellore District  
Pin code - 524 121  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 17-2A, 21-4, 12-3, 4,5  
Padarthivarei Kandriga Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415.

20. Sri. Paravathareddy Venkataramana Reddy  
Resident of Mallam Post and Village  
Chittamuru Mandal,  
Nellore District  
Pin - 524 403  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 17-2B, 18-2PA, 20-1, 21-5, 27-P2, 23-1, 16-2A, 11-1A, 13-3  
Padarthivarei Kandriga Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415.

21. Sri. Paravathareddy Venkatakrishna Reddy,  
Resident of Mallam Post and Village  
Chittamuru Mandal,  
Nellore District  
Pin - 524 403  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 17-2C, 18-2A1, 20-2, 21-6, 27-P1, 23-2, 16-2B, 11-2, 13-2  
Padarthivarei Kandriga Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415.

22. Sri. Pernati Prabhakar Reddy,  
Resident of Mallam Post and Village  
Chittamuru Mandal,  
Nellore District  
Pin - 524 403  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 15-4A, 21-1  
Padarthivarei Kandriga Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

23. Smt. Pernati Subbamma,  
Resident of Mallam Post and Village  
Chittamuru Mandal,  
Nellore District  
Pin - 524 403

Having Prawn/Shrimp Aqua farm at:-  
Survey No : 15-4C, 21-3  
Padarthivarei Kandriga Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

24. Sri. Kalluru Rajendra Babu,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415

Having Prawn/Shrimp Aqua farm at:-  
Survey No : 32-6  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415.

25. Sri. Manubolu Sathish,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415

Having Prawn/Shrimp Aqua farm at:-  
Survey No : 33-1A, 38-2, 27-3, 38-1  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415.

26. Sri. Theruvai Thirupalu,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415

Having Prawn/Shrimp Aqua farm at:-  
Survey No : 33-1C, 60-1, 60-4, 60-7  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415.

27. Sri. Nunja Madhu,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415

-6-

T. Suresh

Having Prawn/Shrimp Aqua farm at:-  
Survey No : 33-1C  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415.

28. Sri. Manubolu Ragamma,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 38-1A  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415.

29. Sri. Manubolu Venkaiah,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 38-4A, 39-2, 39-3, 17-1, 31-3, 38-7  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415.

30. Sri. Pamanji Chinna Chengaiah,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 38-5, 38-8  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415.

31. Smt. Manubolu Sailaja,  
Resident of Padarthiyari Kandriga Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

Having Prawn/Shrimp Aqua farm at:-  
Survey No: 7-2A,  
Padarthivari Kandriga Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

32. Sri. Theruvai Chandriah,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415

Having Prawn/Shrimp Aqua farm at:-  
Survey No : 39-4A, 60-3, 41  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

33. Smt. Pamanji Chengamma  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415

Having Prawn/Shrimp Aqua farm at:-  
Survey No : 36-1A  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

34. Smt. Manubolu Indhiramma,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415

Having Prawn/Shrimp Aqua farm at:-  
Survey No : 36-1B  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

35. Smt. Kalluru Susilamma,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415

Having Prawn/Shrimp Aqua farm at:-  
Survey No : 36-1C  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

36. Smt. Nunjala Padma,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415

Having Prawn/Shrimp Aqua farm at:-  
Survey No : 36-1E1  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

37. Smt. Thevuvai Bagyalakshmi,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415

Having Prawn/Shrimp Aqua farm at:-  
Survey No : 36-2  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

38. Smt. Theruvai Bujjama,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415

Having Prawn/Shrimp Aqua farm at:-  
Survey No : 60-1  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

39. Sri. Parri Vijaykumar,  
Resident of Mallam Post and Village  
Chittamuru Mandal,  
Nellore District  
Pin - 524 403  
Having Prawn/Shrimp Aqua farm at:-

Survey No : 50-2B  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

40. Sri. Allipoodi Sreenivasulu,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 105-5  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

41. Sri. Allipoodi Babu,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 105-5  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

42. Smt. Pitti Munaswami,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 91-2C,  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

43. Sri. Pitti Lokaiah,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415

Having Prawn/Shrimp Aqua farm at:-  
Survey No : 94  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

44. Sri. Pitti Venkateshwarulu,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 63-2  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

45. Sri. Manubolu Venkateshwarulu,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 41  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

46. Sri. Kanapa Guravaiah,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 52-3, 53-3  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

47. Sri. Pitti Subramanium,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415

Having Prawn/Shrimp Aqua farm at:-  
Survey No :1  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

48. Sri. Pandhi Kottaiah,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 1  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

49. Sri. Kakani Chengaiah,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 1  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

50. Smt. Pitti Jayalakshmi  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 4-1  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

51. Sri. Pitti Amaraiah,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415

- 12-

T. Surendra Kumar

Having Prawn/Shrimp Aqua farm at:-  
Survey No : 5-2A  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

52. Sri. Pitti Chandhramma,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 8-1  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

53. Smt. Vengalareddy Shyamamma,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 9-1  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

54. Sri. Pitti Hanumanthaiah,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 20-2B, 9-2, 10, 13, 20-2, 28-2  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

55. Sri. Pitti Krishnaiah,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415

Having Prawn/Shrimp Aqua farm at:-  
Survey No : 20-3, 23-5, 23-6  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

56. Sri. Chinathareddy Kota Reddy,  
Resident of Muttimbaku Village and Post,  
Vakadu So,  
Vakadu Mandal Nellore Dt,  
Pin - 524 415

Having Prawn/Shrimp Aqua farm at;-  
Survey No. 24-3  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

57. Smt. Basivireddy Rajamma,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415

Having Prawn/Shrimp Aqua farm at:-  
Survey No : 29-1  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

58. Sri. Pamanji Baskar,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415

Having Prawn/Shrimp Aqua farm at:-  
Survey No : 30-2B  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

59. Smt. Duvvuru Sunitha,  
Resident of Mallam Post and Village  
Chittamuru Mandal,  
Nellore District  
Pin - 524 403

Having Prawn/Shrimp Aqua farm at:-  
Survey No : 31-6B

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T. Suresh

Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

60. Sri. Kalluru Vekateshwarulu,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 32-1  
Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

61. Smt. Pitti Parandhamaiah,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 3-2A  
Padarthiyvari Kandriga Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

62. Smt. Kaamireddy Vijayasekar Reddy  
Resident of Mallam Post and Village  
Chittamuru Mandal,  
Nellore District  
Pin - 524 403  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 7-3, 7-4, 7-7, 7-10, 9-1, 9-2, 9-3  
Demuni Kandriga,  
Mallam Post and Village  
Chittamuru Mandal,  
Nellore District  
Pin - 524 403

63. Sri. Kalahasti Vasanthamma,  
Resident of Mallam Post and Village  
Chittamuru Mandal,  
Nellore District  
Pin - 524 403  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 181-2  
Mallam Post and Village  
Chittamuru Mandal,

Nellore District  
Pin - 524 403

64. Sri. Pitti Venkateswarlu,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 3-P1  
Padarthiyvari Kandriga Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

65. Sri. Pitti Venkateshwarlu,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415  
Having Prawn/Shrimp Aqua farm at:-  
Survey No : 3-P1  
Padarthiyvari Kandriga Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

66. Sri. Pitti Chandramma,  
Resident of Pittivaanapali Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore District.  
Pin - 524 415  
Having Prawn/Shrimp Aqua farm at:-  
Survey No :5-1  
Padarthiyvari Kandriga Village,  
Muttimbaku Post,  
Vakadu SO,  
Chittamuru Mandal Nellore Dt.  
Pin - 524 415

**REPLY STATEMENT FILED BY THE RESPONDENT 8 & 12 MR. TEEGALA  
SURESH BABU**

It is humbly submitted as follows:

1. The address for service for service of all the notices and process of this Hon'ble Tribunal on this Respondent is that of his Counsel

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T. Suresh Babu

M/s.A.Prabhakaran & D.Kanagasundaram, Advocates having office at No.48/99, 2<sup>nd</sup> Floor, Armenian Street, Chennai - 600 001.

2. The Respondent denies all the allegations and averments set out in the Original Application and puts the applicant to strict proof thereof.

3. It is submitted that, this Respondent having land measuring an extend of 5.76 Hectors in Survey No.1, 3-P, 9-A, 9-A3, 9-B, 9-C situated at Pittuvanipalli Village, Chittamuru Mandal, SPSR Nellore District and he converted the said lands into Aqua Culture Farms by obtaining permission from Coastal Aqua Cultural Authority, Chennai and also registered the same under my Aqua Culture Farms under section 13 of Coastal Aqua Authority Act, 2005 and Rule-11 of Coastal Aqua Cultural Authority Rules - 2005 vide; Registration No.AP-II-212(15714) dated 12.10.2012 initially for a period of 5 years from the date of registration. The details of the land were mentioned in Registration Certificate, and the same is filed along with the reply statement and for renewal, due application dated 26.09.2020 was made by the Respondent by paying requisite fees before the competent authroties and the same is pending consideration before Coastal Aqua Cultural Authority Chennai.

4. This Respondent further submit that he had also enrolled the farms with Marine Products Export Development Authority (Ministry of Commerce & Industry), Govt of India vide; Enrolment No.AP.10 17241. In furtherance of which, this have taken all precautionary measures, to see that there will be no inconvenience caused to the adjacent farmers and there is an effluent treatment system in the farm owned by the Respondent to treat the water that is going to be discharged from the ponds. This Respondent taking all necessary measures as directed by the respondent authorities and also as directed by the Coastal Aqua Cultural Authority Chennai and there is no pollution caused due to the aqua cultural farm.

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T. Subrahmanyan

5. It is submitted that the, present application seeking for direction to the official Respondent 1 - 5 for initiation of appropriate action as against the persons who carrying on illegal prawn/shrimp aqua culture at Pittivaanapali Village, Ranganathapuram Village, Padarthiyari Kandriga Village and Mallam Village in so far as relating to this Respondent is neither maintainable in law nor on facts. On the other hand it is correct to state that this Respondent Mr. Teegala Suresh Babu who have been arrayed as Respondent 8 & 12 is owning immovable properties measuring an extent of 5.76 Acres in Survey No. 1, 3-P, 9-A, 9-A3, 9-B, 9-C, situated at Pittuvanipalli Village, Chittamuru Mandal, SPSR Nellore District. Wherein this Respondent by obtaining necessary permission from Postal Aqua Cultural Authority, Chennai under Section 13 of Postal Aqua Cultural Authority Act, 2005 and Rule 11 of Postal Aqua Cultural Authority Act, 2005 vide Registration No. AP - II-212 (15714) dated 12.10.2012. On expiry of the said tenure, necessary application for renewal is made before the competent authority and the same is pending.

6. It is further submitted that, in furtherance of the permission issued, this respondent carrying on the prawn cultivation in the farms owned by him, by taking all precautionary measures has directed by the competent authority and Postal Aqua Cultural Authority, Chennai. On the other hand the Applicant without verifying permission issued in favour of this Respondent have alleged that the Respondent 6 - 66 carrying on illegal and unauthorized prawn aqua farm without obtaining mandatory permission from the Postal Aqua Cultural Authority. It is far fetched alleged that this Respondent is discharging the untreated waste and chemical effluents from the shrimp farm to the water bodies. It is correct to state that this Respondent have an effluent treatment system in his farm to treat the water discharged.

7. It is further submitted that, this Respondent have not carrying on his aqua farm culture near to any of the water bodies as alleged. In such

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T. Suresh Babu

circumstances the Applicant not suffered or incurred huge loss of his crops in view of aqua farm culture carried on by this Respondent as alleged in the Original application filed.

8. It is submitted that based on the complaint and agitation made by the villagers, the Deputy Director of Fisheries have made inspection regarding the farms owned by this Respondent and it is true that there are several person in the adjoining areas in the said villagers doing illegal prawn aqua farms. However this Respondent is doing his business activities in strict compliance to the terms and condition set out in the License/Permission issued by the Authorities. The copy of the License and the renewal application is enclosed with the application and the same may be read as part and parcel of this reply statement.

9. It is submitted that, the official Respondent- viz., the 3<sup>rd</sup> Respondent in pursuant to the Interim Direction of this Hon'ble Tribunal issued notice calling upon this Respondent for demolition of the pounds and disconnection of Electricity Service Connection by notice dated 19/03/2021, 03/06/2021, 04/07/2021 and 09/07/2021 without ascertaining the license issued favouring this Respondent. It is further pertinent to state that the Sub-Collector, Gudur, submitted its due report; wherein in Serial No.8 pertaining to the property spread out in 9A, A3, B and C at Pittivanipalli Village of Chittamur Village, it is so referred as authorized cultivation. However the name of the owner of the said farms lands have been referred as Malli Seenaiah instead of this Respondent.

10. It is further submitted that, since the Respondents 1 - 5 have issued notice as aforesaid, without identifying the unauthorized persons, writ petition was filed by this Respondent before the Hon'ble High Court of Andhra Pradesh at Amaravati in W.P. No. 1423 of 2001, seeking for relief for issuance of Writ of Mandamus under Article 226 of Constitution of India declaring the

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T. Suresh

action of the Respondent in trying to demolish this Respondents- Petitioners in the said Writ Petition, regarding the aqua cultural farms in the land to an extent of 5.76 Hectors in Survey No. 1, 3 -P, 9-A, 9-A3, 9-B, 9-C situated at Pittuvanipalli Village, Chittamuru Mandal, SPSR Nellore District by issuing notice R.C. No. BWA dated 30/06/2021 and RC.No. 1053 /D/2019 dated 04/07/2021 as illegal arbitrary violation principles of natural justice and one without Jurisdiction and consequently direct the Respondents not to interfere with aqua cultural operations by setting aside the notices RC. No. BWA dated 30/06/2020 and RC. No. 1053/D/2019 dated 04/07/2021.

11. It is further submitted that, the Hon'ble High Court by order dated 20/07/2021, in an application filed Petition under Section 151 CPC praying for Interim Injunction restraining the Respondents from interfering with the Aqua Cultural Operations of the petitioner with respect to the land of an extent of 5.76 Hectors in Survey No. 1, 3 - P, 9-A, 9-A3, 9-B, 9-C situated at Pittivanipalli Village, Chittamuru Mandal, SPSR Nellore District by suspending the notices issued by the Respondents in RC. No. BWA dated 30/06/2021 and RC. No. 1053/D/2019 dated 04/07/2021, pending disposal of WP. No. 14232 of 2021.

The Hon'ble High Court granted Interim Order as follows:

“Having heard the submissions of the learned counsels and upon perusal of the material available on record, the respondents are directed to maintain status-quo in all respects with regard to the subject land mentioned in this writ petition.”

12. It is further submitted that, that the Hon'ble High Court in I.A. No. 2/2021 filed under Section 151 CPC praying for direction to the 7<sup>th</sup> Respondent in the aforesaid Writ Petition, not to disconnect the power supply pursuant to the notices in D.NO. 803/2021 dated 09/07/2021 for Service Nos.120, 121, 146 of Pittuvanipalli Village, Chittamuru Mandal, SPSR Nellore District,

pending disposal of WP No. 14232 of 2021. The Hon'ble High Court was pleased to pass Interim order as follows:

"Having considered the facts and circumstances of the case, there shall be an Interim Direction to the 7<sup>th</sup> Respondent not to disconnect the power supply pursuant to the notices in Service Nos. 120, 121, 146 of Pittivanipalli Village, Chittamuru Mandal, SPSP Nellore District."

13. It is further submitted that, the Hon'ble High Court by order dated 17/8/2021, was pleased to dispose the Writ Petition as follows:

".....Learned Government Pleader submits that the notices were issued pursuant to the orders of the Tribunal and that basing on the explanation filed by the petitioner, appropriate decision would be taken. In the present case, petitioner has already submitted his explanation on 08.07.2021. Even though the petitioner contends that he has obtained registration certificate from the Costal Aqua Culture Authority, there are other allegations, which are made in the impugned notices. Admittedly, without giving any opportunity to the petitioner, he was asked to remove the aqua culture tanks in his own. In the facts and circumstances of the case, the impugned proceedings dated 30.06.2021 and 04.07.2021 are treated as notices and opportunity is given to the petitioner to file additional explanation, if any, to the said notices, within a period of two weeks from the date of receipt of a copy of this order. After receipt of the additional explanations from the petitioner within the stipulated time, the Competent Authority is directed to deal with the same and take appropriate decision in the matter, as expeditiously as possible. Till the appropriate decision is taken in the matter and communicated to the petitioner herein, no coercive steps shall be taken against the petitioner's aqua culture farm/tank, which is mentioned in the impugned notices. If no reply is received within the time stipulated above, the respondents are at liberty to take action in accordance with law. As there is an interim direction pending writ petition

directing the 7th respondent not to disconnect the power supply pursuant to the notice in D.No.803/2021, dated 09.07.2021 for Service Nos.120, 121 and 146 of Pittivanipalli village, Chittamuru Mandal, SPSR Nellore District, the 7th 4 KVL, J WP No.14232 of 2021 respondent is directed not to disconnect the power supply to the subject tanks of the petitioner, till appropriate decision is taken by the Competent Authority. The writ petition is, accordingly, disposed of. No order as to costs. Miscellaneous petitions, if any, pending in this Writ Petition shall stand closed....".

14. It is further submitted that there is no breach of any condition or violation of the license issued favoring this Respondent and this Respondent in strict compliance of the License, is carrying on his business activities. Hence the application filed as against this Respondent has to be dismissed.

15. It is further submitted that, in pursuant to the order passed by this Hon'ble Tribunal, the 2<sup>nd</sup> Respondent filed due report, wherein it is clearly mentioned that this Respondent is doing the said business activity in strict compliance of the License cum permission. Further direction were issued to the authorities to regulate the illegal aqua cultural activities and to file independent reports regarding the action taken by them against the persons who are perpetrating illegal activities causing pollution and causing damage to environment. In the report submitted Joint Collector instead of this Respondent name with respect to lands for which he obtained permissions and doing aqua cultural activities, name of one Malli Seenaiah, was reflected in Survey No.8, but it is mentioned that the farms are authorized farms. Even though this Respondent registered owner pertaining to the properties measuring Ac.5.76 Hectors of land situated at Bittuvanipalli Chittamuru Mandal spread out in Survey No1-3-P, 9-A, 9-A3, 9-B, 9-C, it is only mentioned in the report that about 3.22 Acres which are authorized.

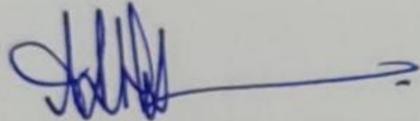
16. It is further submitted that, pursuant to the orders passed by this Hon'ble Tribunal the 3<sup>rd</sup> respondent issued a notice on 30.06.2021 stating that as per orders of National Green Tribunal, Chennai, the farmers of (1) Pituvani Pillai (2) Padarthivari Kandrika, (3)Ranganadhapuram are doing aqua culture without obtaining any permissions from the Government through bores. On receipt of the said notice, this respondent submitted an explanation on 08.07.2021 stating that he obtained permission from Coastal Aqua Cultural Authority, Chennai for my lands to an extent of 5.76 Hectors in Survey No.1, 3-P, 9-A, 9-A3, 9-B, 9-C situated at Pittuvamipalli Village, Chittamuru Mandal, SPSR Nellore District. After submission of reply the respondent authorities once again issued a similar notice on, 04.07.2021 without considering the permissions obtained from the competent authorities. In the said notice the extent of the land is mentioned as 3.22 Hectors in Survey No. 9A, A3, B, C of Pittivanupillai Village, Chittamuru Mandal which is mentioned in the report submitted by the 5<sup>th</sup> Respondent which is extracted in the order of National Green Tribunal Chennai dated 10.06.2021 as authorized. It is pertinent to state that this Hon'ble Tribunal also directed that before taking coercive steps they are directed to follow the procedure in accordance with law. After issuing notice the 3<sup>rd</sup>, 6<sup>th</sup>, and 7<sup>th</sup> Respondents are repeatedly approached and pressurized this Respondent to demolish the farms voluntarily in D.No. 803/2021 dated 09.07.2021 stating that Green Tribunal vide Orders dated 09.07.2021 directed them to disconnect the power supply.

17. It is further submitted that, this Respondent obtained permission to conduct aqua cultural operations in an extend of 5.76 Hectors in Survey No. 1, 3-p, 9-A, 9-A3, 9-B, 9-C situated at Pittuvanipalli Village, Chittamuru Mandal, SPSR Nellore District and conducting the aqua cultural operations with Marine Product Development Export Authority vide Enrollment No. AP 017 dated 11.03.2019. Hence in the interest of Justice, the application has to

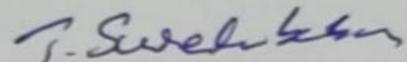
be dismissed as against this Respondent and this Respondent further undertake to take proper care regarding the conduct of his business activities, for better and clean environment.

Therefore, it is humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the application as against this Respondent and be pleased to pass such further and necessary orders in the circumstances of the case and thus render justice.

Dated at Chennai on this the <sup>25<sup>th</sup></sup> day of September 2021



Counsel for Respondents 8 & 12

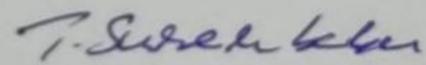


Respondents 8 & 12.

**VERIFICATION**

I, MR. TEEGALA SURESH BABU, the named Respondents 8 & 12, do hereby declare that what are all stated in the above paragraphs are true to my knowledge and belief

Verified at Chennai on this the <sup>25<sup>th</sup></sup> day of September 2021



Respondents 8 & 12



भारत सरकार, कृषि मंत्रालय / GOVERNMENT OF INDIA, MINISTRY OF AGRICULTURE  
तटीय जलकृषि प्राधिकरण / COASTAL AQUACULTURE AUTHORITY



तटीय जलकृषि फार्म का पंजीकरण प्रमाण पत्र  
CERTIFICATE OF REGISTRATION OF COASTAL AQUACULTURE FARM

प्ररूप - II / FORM-II

तटीय जलकृषि प्राधिकरण अधिनियम 2005 की धारा 13 और तटीय जलकृषि प्राधिकरण नियमावली 2005 के नियम 11 के अधीन  
Under Section 13 of Coastal Aquaculture Authority Act, 2005 and Rule 11 of Coastal Aquaculture Authority Rules, 2005.

पंजीकरण संख्या / Reg. No. AP-II-2012(15714)

तारीख / Dated : 12-OCT-2012

श्री / श्रीमति / सुश्री ..... पुत्र / पुत्री / पत्नी .....

..... निवासी ..... का तटीय जलकृषि फार्म दिनांक .....

की संख्या ..... द्वारा तटीय जलकृषि प्राधिकरण द्वारा पंजीकरण तिथि से पाँच साल के लिए पंजीकरण किया जाता है।

The coastal aquaculture farm of ..SHRI.TIGALA.SURESH.BABU, S/O SHRI.KRISTAYYA.....

residing at .....KOTA.VILLAGE.&MANDAL,SPSR NELLORE DISTRICT - 522.441.....

is registered by the Coastal Aquaculture Authority vide No. ....AP-II-2012(15714).....

dated .....12-OCT-2012..... for a period of five (5) years from the date of registration.

इकाई और अपनाई जाने वाली प्रौद्योगिकी के ब्यौरे / DETAILS OF UNIT AND TECHNOLOGY TO BE FOLLOWED

1. फार्म का स्थल / Location of the Farm :	राज्य / State	जिला / District	तालुक/मंडल / Taluk/Mandal	राजस्व ग्राम / Revenue village
	ANDHRA PRADESH	NELLORE	CHITTAMUR	PITTUVANIPALLI

2. सर्वेक्षण संख्या / Survey Numbers : 1, 3 - P, 9 - A, 9 - A3, 9 - B, 9 - C

1. फार्म का क्षेत्रफल (हेक्टेयर में) / Area of the farm (in hectare) :

a) फार्म का कुल क्षेत्रफल / Total farm area : .....5.76.....

b) जल प्रसार का कुल क्षेत्रफल / Total water spread area : .....4.00.....

2. पालन की जाने वाली प्रजातियाँ / Species to be cultured : ...Penaeus.monodon.....

3. स्टाक रखने का घनत्व / Stocking density : ....NOT EXCEEDING 1,00,000/ha.....

4. प्रति वर्ष फसल संख्या / No. of crops / year : ....2 PER YEAR.....



स्थान / Place : CHENNAI  
तारीख / Date : 12-OCT-2012

(अधिकृत हस्ताक्षरकर्ता / Authorised Signatory)

**तटीय जलकृषि फार्म के पंजीकरण की शर्तें**  
**Conditions for Registration of Coastal Aquaculture Farm**

1. यह पंजीकरण प्रमाण-पत्र तटीय जलकृषि अधिनियम, 2005, तटीय जलकृषि प्राधिकरण नियमावली, 2005 और तटीय जलकृषि प्राधिकरण विनियम, 2005, तथा इनके अधीन जारी मार्गदर्शक सिद्धान्तों के उपबंधों की शर्त के अधीन अनुदत्त किया जाता है।  
This certificate of Registration is granted subject to the provisions of the Coastal Aquaculture Authority Act, 2005, the Coastal Aquaculture Authority Rules, 2005, and the Coastal Aquaculture Authority Regulations, 2005 and the Guidelines issued thereunder.
2. पंजीकरण प्रमाण-पत्र अहस्तांतरणीय है।  
This Certificate of Registration is not transferable.
3. ले आउट, डिजाइन, क्षेत्रफल और स्टॉक रखने, घनत्व (अथवा) अन्य मामले में किसी भी परिवर्तन के लिए प्राधिकरण का अनुमोदन लिया जाना चाहिए।  
Any change in the layout, design, area and stocking density (or) other matter should be got approved by the Authority.
4. पर्यावरणीय अपेक्षाएं मार्गदर्शक सिद्धान्तों तथा समय-समय पर तटीय जलकृषि प्राधिकरण द्वारा इस संबंध में जारी विनियमों के अनुरूप होनी चाहिए।  
The environmental requirements should conform to the Guidelines and the regulations issued in this behalf by the Coastal Aquaculture Authority from time to time.
5. तटीय जलकृषि फार्म का स्वामी ऐसे अन्य अनुदेशों / शर्तों का भी अनुपालन करेगा जो समय-समय पर प्राधिकरण द्वारा जारी की जाएंगी।  
The owner of the coastal aquaculture farm shall also comply with such other instructions / conditions as may be from time to time issued by the Authority.
6. फॉर्म में इस्तमाल किए जाने वाले वस्तुएँ जैसे सीड, फीड, केमिकल, प्रोबायोटिक्स तथा औषधियाँ तथा हॉरवेस्ट का ब्यौरा यथा: उत्पादन एवं जिसे पैदावार, बेची गई है उस व्यक्ति का नाम व पता का रिकॉर्ड रखा जाए तथा तटीय जलकृषि प्राधिकरण को इसकी सूचना दी जाए।  
Records of inputs used in the farm like seed, feed, chemicals, probiotics, medicines and the harvest details such as production and name and address of the person to whom the produce is sold should be maintained and reported to the Coastal Aquaculture Authority.



**तटीय जलकृषि प्राधिकरण**  
**COASTAL AQUACULTURE AUTHORITY**  
भारत सरकार  
(Government of India)

दूसरी मंजिल, शास्त्री भवन अनेक्स, सं. 26, हड्डोस रोड, चेन्नै-600 006, तमिलनाडु, भारत.  
2<sup>nd</sup> Floor, Shastri Bhavan Annexe, 26, Haddows Road, Chennai - 600 006, India.  
दूरभाष / Phone : +91 44 28213785 फेक्स / Fax : +91 44 2821 6552  
Website : www.caa.gov.in





जारी करने वाली शाखा भारतीय स्टेट बैंक  
Issuing Branch KOTA State Bank of India  
कोड नं. / CODE No: 61177  
Tel No. 08624-228222

मांगड्राफ्ट  
**DEMAND DRAFT**

Key: PIJGEQ  
Sr. No: 197491

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D D M M Y Y Y Y

मांगे जानेपर THE MEMBER/ CONVENOR DLC CAA, NELLORE\*\*\*\*\*

या उनके आदेश पर  
OR ORDER

ON DEMAND PAY

One Thousand Only

रुपये RUPEES

अदा करें ₹ 1000.00

IOI 000509721826  
Name of Applicant

Key: PIJGEQ Sr. No: 197491  
T SURESH BABU

AMOUNT BELOW 1001(1/4)

मूल्य प्राप्त / VALUE RECEIVED

भारतीय स्टेट बैंक

STATE BANK OF INDIA  
अदाकर्ता शाखा / DRAWEE BRANCH: NELLORE  
कोड नं. / CODE No: 00887

*Sudheer*

प्राधिकृत हस्ताक्षरकर्ता शाखा प्रबंधक  
AUTHORISED SIGNATURE VEMULA SUDHEER

₹ 1,50,000/- एवं अधिक के लिए वैधता नहीं है।  
INSTRUMENTS FOR ₹ 1,50,000/- ABOVE ARE NOT VALID UNDER THE PROVISIONS OF THE ACT.  
Branch Manager  
PF No. 7445601-SS No. V-4841  
SBI-KOTA-61177

कम्प्यूटर द्वारा मुद्रित होने पर ही वैध  
VALID ONLY IF COMPUTER PRINTED

केवल 3 महीने के लिए वैध  
VALID FOR 3 MONTHS ONLY

⑈ 7 2 1 8 2 6 ⑈ 00000 2000⑈ 000 50 9 ⑈ 1 6

FORM I

[Information required under Notification GSR 302(E) dated 30.04.2009, GSR 280(E) dated 23.03.2012 and GSR 100(E) dated 16.02.2015 for the purpose of SPF *L. vannamei* farming added under column 5,6 and 11 of the format of application for Registration]

COASTAL AQUACULTURE AUTHORITY

MINISTRY OF AGRICULTURE

Application for Registration of Coastal Aquaculture Farm

1. Name of the applicant(s)/ registered company/ establishment (in BLOCK LETTERS with permanent address) : TEE GALA SURESH BABU  
: S/o Krishnaiah  
Near Gandhi statue  
Kotā village  
Kotā mandal  
SPSR Nellore Dist.
2. Address for Communication (in BLOCK LETTERS)
- Mobile : 94402484124
- Email ID :
3. Whether the application is for:
- (a) Registration of aquaculture farm already operating in coastal area : Yes/No  Yes  No
- (b) Registration of new aquaculture farm to be constructed : Yes/No  Yes  No
4. Details of land for which registration is applied for :
- (a) State : AP
- (b) District : SPSR Nellore
- (c) Taluk/ Mandal : Chittamur
- (d) Revenue village : Pittivani patti
- (e) Survey Number : 1,3-P, 9-A3, 9-B, 9-C
- (f) Ownership right (Whether freehold or leases hold) : Freehold
- (g) Total Farm Area (in hectare) : 5.76 Hec.
- (h) Water Spread Area (in hectare) : 4.00 Hec.

5. Species to be cultured : L Vanamei

6. Stocking density : 20 Pcs / m<sup>2</sup>

7. If the whole or a part of the above land falls under any one of the following categories, please furnish details :

Category	Village Survey Numbers	Extent (in ha)
(a) Agricultural Land	:	}
(b) Forest land	:	
(c) Lands for village common purpose	:	
(d) Land meant for Public purpose	:	
(e) Wet lands	:	
(f) Mangroves	:	
(g) Salt pan	:	

8. Indicate the distance of unit site from

- (a) High tide line (HTL) : 1.0 km.
- (b) Nearest drinking water source : 1.0 km.
- (c) Agricultural land : 1.0 km
- (d) Mangrove : NO
- (e) Marine protected area : NO
- (f) Adjacent aquaculture farm : 20 m<sup>5</sup>
- (g) Human settlements : 1.0 km.  
(Indicate the population of the settlement)
- (h) National parks : }
- (i) Sanctuaries : } NO such areas near the ponds
- (j) Reserve forests : }
- (k) Heritage area : }

9. Water source for the Aquaculture Unit

- (a) Sea : Yes/ No
- (b) Creek/estuary/ canal/ back water : Yes/ No
- (c) If the water source is as mentioned in (b) above, indicate the name of the source : Royyala vagu

10. Date of commencement of operations of existing aquaculture farm

: 2012

11. Bio-security arrangements

- (a) Fencing : yes
- (b) Crab fencing : yes
- (c) Bird fencing : yes

- (d) Hand wash & Foot bath
- (e) Reservoirs
- (f) Filters

12. Furnish Project Report giving details with sketch (to scale) of design and layout of the aquaculture farm in operation/ proposed along with operational details, water intake and wastewater treatment facility

Enclosed

13. If effluent treatment system (ETS) has been in operation/ proposed, please furnish layout, design and technical details

Enclosed

14. Whether Environment Impact Assessment (EIA)/ Environment Management Plan (EMP) were carried out on the environment of the aquaculture farm with reference to other land uses in its neighbourhood and based on operational details of the unit as furnished in the Project Report, please state specifically, whether :

Enclosed

(a) the aquaculture activity has the effect of causing water logging of adjacent areas or polluting the drinking water sources.

No

(b) by use of supplementary feeds/ medicines/ drugs, etc. will consequently increase sedimentation which will be harmful to the environment.

No

(c) such activity would cause siltation, turbidity with detrimental implication on local fauna and flora

No

15. If, Environment Impact Assessment (EIA) has been done, please attach the report (Mandatory for farms above 10 ha WSA)

No.

16. If Environment Management Plan (EMP) has been drawn up, please furnish details (Mandatory for farms above 40 ha WSA)

No

17. Details of remittance of processing fee

: SBDD NO 721826  
dt 15-7-20 Rs. ~~1000~~  
Rs 1000/- (one thousand)

**Declaration**

I/We T. Suresh babu. son(s)/daughter(s)  
/ wife of Krishnarani residing at Kota (V)  
Kota (M) SPSA Nellore hereby declare that the information  
furnished above is true to the best of my/our knowledge and belief. I am/ we are fully  
aware that if it is found that the information furnished by me/us is false or there is any  
kind of deviation/ violation of the conditions on which certificate of registration may  
be issued by the Authority, the Certificate of Registration issued may be either  
suspended or cancelled.

T. Suresh babu  
Signature of the applicant(s)

Date:  
Place:

**NOTE FOR EXOTIC SHRIMPS FARMING**

1. Effluent Treatment system (ETS) is not mandatory for farms of less than 5 ha. WSA using stocking density below 20 nos. PL/m<sup>2</sup>.
2. Bio-security protocols are mandatory for all farms except Reservoir ponds are optional for farms of upto 2 ha. WSA with with stocking density upto 20 nos./ m<sup>2</sup>.
3. For farms using stocking density of above 20 nos. PL/m<sup>2</sup>, ETS is mandatory irrespective of the size of the farm.

**REGULARISATION OF COSTAL AQUACULTURE  
CHECK LIST TO BE FURNISHED  
BY CONCERNED MEMBER DEPARTMENT**

**APPLICATION DETAILS**

- 1) Name of the Applicant: *Teegala. Sureshbabu*
- 2) Location of the Farm: *Pittuvanipalli*
- 3) Village / Mandal: *Chittanur*
- 4) Extent of Farm (Ha): *5.76 Hec*
- 5) Survey No: *1,3-P, 9-A, 9-AB, 9-B, 9-C*
- 6) Ownership of the land/lease particulars : *own*

**I. INFORMATION TO BE FURNISHED BY THE THASILDAR CONCERNED**

- A. 1. Owner of the ~~farm~~ /land: *Teegala Sureshbabu*
2. Revenue Village: *Pittivanipalli*
3. Extent (Ha): *5.76 Hec*
4. Survey No: *1, 3-P, 9-A, 9-AB, 9.B 9-C*
- B. Classification of land
1. Whether belongs to agricultural land /  
saltpan/ wet land/mangrove/  
Forest land meant for public purpose. *coastal land*
2. Is there any legal problems with neighbours?  
If so with details. *no*
3. Whether owner of the farm having clear title of the  
Land *yes*
4. Whether any danger to the village on account of  
Pond of depth of water in general *No-*

Signature of the Tahsildar  
With seal

## PROJECT REPORT

Name of the Farmer: **Sri Teegala Suresh Babu**  
S/o Krishnaiah  
Near Gandhi Statue,  
Kota Village & Mandal  
SPSR Nellore Dist.

The farm is spread over in **5.76** hectares located at **Pittivanipalli (V), Chittamur Mandal** SPSR Nellore District. The total water spread area is **4.00** hectares divided into various sections. All the ponds are in uniform size. All the farm area is fenced, separate drain were constructed to carryout waste water to sediment tanks. Water is drawn from **Royyalavagu** creek the same carried in concrete canal and distributed to various sections. The water has been treated with chlorine in the pond itself, later chlorine treated water from the reservoir periodically pumped to the ponds for maintain water quality during culture period. While harvesting the shrimp the water will be discharged and the same water is collected in sedimentation tank.

There is no agriculture activity in near by areas. A village is located at distance of **1** kilometers. Although no Environmental impact study was through a specific organization carried out, the environmental protection of the adjoining area to the shrimp farm is taken care in the following manner.

1. Farm is totally isolated and fenced.
2. Water drawn from **Royyalavagu** creek and carried through feeder canal, no obstruction for access to breach. Waste water being treated in sedimentation tanks allowed to settle and discharge the water after treated with chlorine. No effluent are released into the drain canal. No antibiotics have been used during culture. Water probiotics and aerators are used to maintain water quality in the pond itself.

Proper drains were constructed to take care of rain water and flood water.

By using more vegetable protein in the shrim feed we can restrict the nutrient load to minimum level in the waste water. Proper aeration and water probiotics also help us to bring nutrient load to negligent level in the wastewater.

The above practice will help us reducing nutrient load in the wastewater, maintain a healthy and congenial environment in the shrimp pond and prevent disease outbreaks.

## ENVIRONMENT MONITORING AND MANAGEMENT PLAN

Name of the Farmer : **Sri Teegala Suresh Babu**  
and Address **S/o Krishnaiah**  
**Near Gandhi Statue,**  
**Kota Village & Mandal**  
**SPSR Nellore Dist.**

Management Plan covering the following area:

- Impact on the water sources in the vicinity
- Impact on ground water quality
- Impact on drinking water sources
- Impact on agricultural activity
- Impact on soil and soil salinization
- Waste water treatment.

**Sri Teegala Suresh Babu S/o Krishnaiah, Kota (V), Kota Mandal, SPSR Nellore district** farm is located at **Pittivanipalli (V), Chittamur (M), Nellore District of Andhra Pradesh** and there is no impact on the water sources in the vicinity. The water discharge from outlet for trade effluents and the point of disposal in **Royalavagu Creek** and the quantity of discharged effluents will not exceed the quantity stipulated by the pollution control department.

There is no impact on ground water as effluent discharged is not in excess of the tolerance limits. The regular samples have been collected.

The nearest drinking water source is 1 kilometers away from our farm, hence there is no impact on drinking water sources.

There is no agriculture activity near to or adjacent at our culture farm, hence there is no impact on Agriculture.

In our culture ponds No organic manure is used and fertilizers are used in optimal quantities hence, No soil salinization also ponds are drying between crops to avoid soil salisation.

After the culture, the water from the pond being taken to sedimentation pond, which is exclusively kept empty. After bringing the waste water into that pond will be aerated then let out into **Royalavagu creek**.

## ENVIRONMENT IMPACT ASSESSMENT

1. Encourage scientific extensive and semi-intensive aquaculture, Abide by all rules and regulations of Central/ State Governments.
2. Maintain specified distance between farm units. Between nearest fresh water canal and an aquaculture unit and also from the nearest drinking water source.
3. Have separate water supply and drainage system.
4. Maintain specified distance between farm units, between nearest fresh water canal and an aquaculture unit and also from the nearest drinking water source.
5. Use organic manure and fertilizers at optimal doses.
6. Resort to aeration and adding chlorinated water for maintaining good water and soil quality for reducing organic load.
7. Use only dry or semi-moist diet with optimal feed conversion ratio.
8. Monitor feed input for keeping feed wastage to a minimum.
9. Allow the ponds to dry between harvest.
10. Keep stocking densities at prescribed levels for extensive and semi intensive practices.
11. Provide not less than 10% total pond area for treatment of waste water.
12. Discharge waste water as per standard prescribed for treatment of wastes.

### Impact on Land use:

The farm is located at **Pittivanipalli (V), Chittamur Mandal, SPSR Nellore District** which is far away from the agricultural lands. Hence no impact on land use.

### Salinisation of Land:

The land in which culture is going on is identified as brackish water land.

### Obstruction in accessibility to fishing areas:

There are no fishermen villages nearer to the aqua farm

### Use of ground water for Shrimp farming:

The farm is not at all using ground water, only using creek water.

### Impact on water quality:

The farm is having ETS.

IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

TUESDAY, THE TWENTIETH DAY OF JULY  
TWO THOUSAND AND TWENTY ONE

:PRESENT:

THE HONOURABLE SRI JUSTICE BATTU DEVANAND

IA No. 1 OF 2021

IN

WP NO: 14232 OF 2021



Between:

Teegala Suresh Babu, S/o. Krishnaiah, aged about 46 years, Occ. Agriculturist,  
R/o. Sangamvari Street, Kota Mandal, SPSR Nellore District.

...Petitioner

AND

1. The State of Andhra Pradesh, Rep by Principal Secretary Department of Fisheries & Animal Husbandry, Secretariat Building, Velgapudi, Amaravathi, Guntur District.
2. The Joint Director, Fisheries Department, SPSR Nellore.
3. The Assistant Director, Fisheries Department, Gudur, SPSR Nellore District.
4. The District Collector, SPSR Nellore District.
5. The Sub-Collector, Gudur, SPSR Nellore District.
6. The Tahsildar, Chittamuru Mandal, SPSR Nellore District.
7. The Assistant Executive Engineer, APSPDCL, Operation Section, Chittamuru, SPSR Nellore District.

...Respondents

Counsel for the Petitioner :SRI C SUBODH

Counsel for the Respondent Nos.1 to 5:GP FOR FISHERIES

Counsel for the Respondent No.6: GP FOR REVENUE

Counsel for the Respondent No.7: SRI Y. NAGI REDDY, STANDING COUNSEL

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the writ petition, the High Court may be pleased to direct the respondents not to interfere with the Aqua Cultural Operations of the petitioner with respect to land of an extent of 5.76 Hectors in Survey No.1, 3-P, 9-A, 9-A3, 9-B, 9-C situated at Pittuvanipalli Village, Chittamuru Mandal, SPSR Nellore District by suspending the notices issued by the respondents in Rc.No.BWA dt.30.06.2021 and Rc.No.1053/D/2019 Dt.04.07.2021, pending disposal of WP No. 14232 of 2021, on the file of the High Court.

The court while directing issue of notice to the Respondents herein to show cause as to why this application should not be complied with, made the following order.(The receipt of this order will be deemed to be the receipt of notice in the case). The Court made the following;

ORDER:

"Having heard the submissions of the learned counsels and upon perusal of the material available on record, the respondents are directed to maintain status-quo in all respects with regard to the subject land mentioned in this Writ Petition."

SD/- SHAIK MOHD. RAFI  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

Foi

- 38 -

To,

1. The Principal Secretary Department of Fisheries & Animal Husbandry, State of Andhra Pradesh, Secretariat Building, Velgapudi, Amaravathi, Guntur District.
2. The Joint Director, Fisheries Department, SPSR Nellore.
3. The Assistant Director, Fisheries Department, Gudur, SPSR Nellore District.
4. The District Collector, SPSR Nellore District.
5. The Sub-Collector, Gudur, SPSR Nellore District.
6. The Tahsildar, Chittamuru Mandal, SPSR Nellore District.
7. The Assistant Executive Engineer, APSPDCL, Operation Section, Chittamuru, SPSR Nellore District. (1 to 7 by RPAD- along with a copy of petition and Affidavit)
8. One CC to Sri. C Subodh, Advocate [OPUC]
9. One CC to Sri Y. Nagi Reddy, Standing Counsel [OPUC]
10. Two CCs to GP for Fisheries, High Court of Andhra Pradesh. [OUT]
11. Two CCs to GP for Revenue, High Court of AP [OUT]
12. One spare copy.

MSB

IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

TUESDAY, THE TWENTIETH DAY OF JULY  
TWO THOUSAND AND TWENTY ONE

:PRESENT:

THE HONOURABLE SRI JUSTICE BATTU DEVANAND

IA No. 2 OF 2021  
IN  
WP NO: 14232 OF 2021



Between:

Teegala Suresh Babu, S/o. Krishnaiah, aged about 46 years, Occ. Agriculturist,  
R/o. Sangamvari Street, Kota Mandal, SPSR Nellore District.

...Petitioner

AND

1. The State of Andhra Pradesh, Rep by Principal Secretary Department of Fisheries & Animal Husbandry, Secretariat Building, Velgapudi, Amaravathi, Guntur District.
2. The Joint Director, Fisheries Department, SPSR Nellore.
3. The Assistant Director, Fisheries Department, Gudur, SPSR Nellore District.
4. The District Collector, SPSR Nellore District.
5. The Sub-Collector, Gudur, SPSR Nellore District.
6. The Tahsildar, Chittamuru Mandal, SPSR Nellore District.
7. The Assistant Executive Engineer, APSPDCL, Operation Section, Chittamuru, SPSR Nellore District.

...Respondents

Counsel for the Petitioner :SRI C SUBODH

Counsel for the Respondent Nos.1 to 5:GP FOR FISHERIES

Counsel for the Respondent No.6: GP FOR REVENUE

Counsel for the Respondent No.7: SRI Y. NAGI REDDY, STANDING COUNSEL

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the writ petition, the High Court may be pleased to direct the 7<sup>th</sup> respondent not to disconnect the power supply pursuant to the notices in D.No.803/2021 Dt.09.07.2021 for Service Nos.120, 121, 146 of Pittivanipalli Village, Chittamuru Mandal, SPSR Nellore District, pending disposal of WP No.14232 of 2021, on the file of the High Court.

The court while directing issue of notice to the Respondents herein to show cause as to why this application should not be complied with, made the following order.(The receipt of this order will be deemed to be the receipt of notice in the case). The Court made the following;

ORDER:

"Having considered the facts and circumstances of the case, there shall be an interim direction to the 7<sup>th</sup> respondent not to disconnect the power supply pursuant to the notices in D.No.803/2021, Dated 09.07.2021 for Service Nos.120, 121, 146 of Pittivanipalli Village, Chittamuru Mandal, SPSR Nellore District."

SD/- SHAIK MOHD. RAFI  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

Foi

To,

1. The Principal Secretary Department of Fisheries & Animal Husbandry, State of Andhra Pradesh, Secretariat Building, Velgapudi, Amaravathi, Guntur District.
2. The Joint Director, Fisheries Department, SPSR Nellore.
3. The Assistant Director, Fisheries Department, Gudur, SPSR Nellore District.
4. The District Collector, SPSR Nellore District.
5. The Sub-Collector, Gudur, SPSR Nellore District.
6. The Tahsildar, Chittamuru Mandal, SPSR Nellore District.
7. The Assistant Executive Engineer, APSPDCL, Operation Section, Chittamuru, SPSR Nellore District. (1 to 7 by RPAD- along with a copy of petition and Affidavit)
8. One CC to Sri. C Subodh, Advocate [OPUC]
9. One CC to Sri Y. Nagi Reddy, Standing Counsel [OPUC]
10. Two CCs to GP for Fisheries, High Court of Andhra Pradesh. [OUT]
11. Two CCs to GP for Revenue, High Court of AP [OUT]
12. One spare copy.

MSB

HON'BLE SMT JUSTICE KONGARA VIJAYA LAKSHMI

WRIT PETITION No.14232 of 2021

ORDER:

This writ petition is filed 'to declare the action of the respondents in trying to demolish the petitioner's aqua culture farms in the land admeasuring and extent of Ac.5.76 hectares in Sy.No.1, 3-P, 9-A, 9-A3, 9-B, 9-C situated at Pittuvanipalli village, Chittamuru Mandal, SPSR Nellore District by issuing notices dated 30.06.2021 and 04.07.2021, as illegal and arbitrary'.

Case of the petitioner is that, he is the owner of the subject land and he converted the same as aqua culture farms after obtaining necessary permission from Coastal Aqua Culture Authority, Chennai by registering their farms under Section 13 of the Coastal Aqua Culture Authority Act, 2005 (for short 'the Act') and Rule 11 of Coastal Aqua Culture Authority Rules, 2005 (for short 'the Rules'); the registration was obtained by him vide Registration No.AP-II-212(15714), dated 12.10.2012 for a period of 5 years from the date of registration; he filed an application dated 26.09.2020 by paying requisite fees for renewal of registration which is pending consideration before Coastal Aqua Culture Authority, Chennai; he enrolled his farms with the Marine Products Export Development Authority (Ministry of Commerce and Industry), Government of India vide Enrollment No.AP 10 17241; there is no pollution caused due to the petitioner's farms; some persons approached the National Green Tribunal, Chennai (for short 'the Tribunal') alleging that unauthorized prawn cultivation is being carried out in the locality without obtaining necessary permission or license under the Act; a notice was issued by the 3<sup>rd</sup> respondent stating that he is doing salt water Aqua Culture in his village without obtaining permission from the Fisheries Department; the Tribunal in OA No.114 of 2020 & batch passed an

order dated 10.06.2021 by considering the report submitted by the 2<sup>nd</sup> respondent, directing the authorities to regulate the illegal aqua cultural activities and to file independent reports regarding the action taken by them against the persons who are perpetrating illegal activities causing pollution and causing damage to environment; in the report submitted by the Joint Collector, it is mentioned that the petitioner's farm is authorized farm; the matter is posted to 27.08.2021 for filing independent written statements by the official respondents and the party respondents; petitioner is filing his written statements before the Tribunal; pursuant to the orders of the Tribunal dated 10.06.2021, the 3<sup>rd</sup> respondent issued notices dated 30.06.2021 stating that the farmers of Pittuvanipalli, Padarthivari Kandrika and Ranganadhapuram are doing aqua culture without obtaining any permissions; in the said notices some irregularities were mentioned and the petitioner was asked to remove the tanks voluntarily or otherwise, they will take action as per the orders of the Tribunal and according to the Act and the Rules; petitioner submitted his explanation on 08.07.2021 stating that he obtained permission from Costal Aqua Cultural Authority, Chennai for his subject lands; in spite of the same, respondents are threatening to demolish the farms; after submission of reply, the respondent authorities again issued a similar notice on 04.07.2021 without considering his reply; the 7<sup>th</sup> respondent also issued notice dated 09.07.2021 stating that the Tribunal directed them to disconnect the power supply. Questioning the said notices, present writ petition is filed.

Sri C. Subhodh; learned counsel for the petitioner vehemently contends that the notices are issued to the petitioner even though petitioner has got certificates of registration from the Costal Aqua Cultural Authority, Chennai and the allegations made in the notices are very vague and common notices are issued to all farmers. He further submits that even though the impugned proceedings dated 30.06.2021 and 04.07.2021 are

termed as notices, petitioner was directed to remove the tank on his own without giving any opportunity whatsoever.

Learned Government Pleader submits that the notices were issued pursuant to the orders of the Tribunal and that basing on the explanation filed by the petitioner, appropriate decision would be taken.

In the present case, petitioner has already submitted his explanation on 08.07.2021. Even though the petitioner contends that he has obtained registration certificate from the Costal Aqua Culture Authority, there are other allegations, which are made in the impugned notices. Admittedly, without giving any opportunity to the petitioner, he was asked to remove the aqua culture tanks in his own.

In the facts and circumstances of the case, the impugned proceedings dated 30.06.2021 and 04.07.2021 are treated as notices and opportunity is given to the petitioner to file additional explanation, if any, to the said notices, within a period of two weeks from the date of receipt of a copy of this order. After receipt of the additional explanations from the petitioner within the stipulated time, the Competent Authority is directed to deal with the same and take appropriate decision in the matter, as expeditiously as possible. Till the appropriate decision is taken in the matter and communicated to the petitioner herein, no coercive steps shall be taken against the petitioner's aqua culture farm/tank, which is mentioned in the impugned notices. If no reply is received within the time stipulated above, the respondents are at liberty to take action in accordance with law.

As there is an interim direction pending writ petition directing the 7<sup>th</sup> respondent not to disconnect the power supply pursuant to the notice in D.No.803/2021, dated 09.07.2021 for Service Nos.120, 121 and 146 of Pittivanipalli village, Chittamuru Mandal, SPSR Nellore District, the 7<sup>th</sup>

respondent is directed not to disconnect the power supply to the subject tanks of the petitioner, till appropriate decision is taken by the Competent Authority.

The writ petition is, accordingly, disposed of. No order as to costs. Miscellaneous petitions, if any, pending in this Writ Petition shall stand closed.

KONGARA VIJAYA LAKSHMI, J

Date: 17.08.2021  
vsl

**BEFORE THE HON'BLE  
NATIONAL GREEN  
TRIBUNAL  
SOUTHERN ZONE AT  
CHENNAI**

**O.A. NO. 119 OF 2020**

**Saguturu Dayaker Reddy,  
...Applicant**

**-VS-**

**State of Andhra Pradesh  
& others  
...Respondents**

**REPLY STATEMENT WITH  
ENCLOSURES**

**M/s. A.PRABHAKARAN  
D.KANAGASUNDARAM**

**COUNSEL FOR  
RESPONDENTS 8 & 12  
Mob: 9884268672**

**e-Mail:  
d.kanagasundaram@gmail.com**

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

O.A. No. (114-122) <sup>119.</sup> of 2020

Saguturu Jayakesh Reddy ... Applicant

Versus

State of Andhra Pradesh & Ors. Respondent

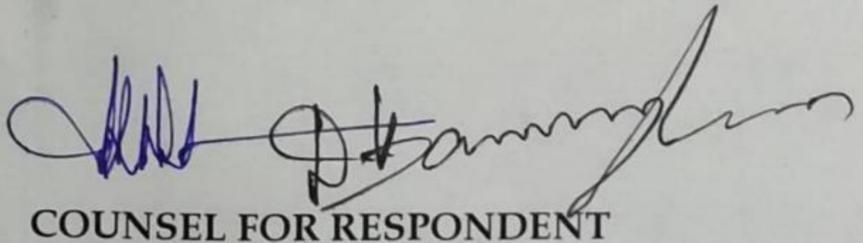
I/We, Teegala Luvish Babu (Perk 8 & 12)  
M/s. A. Prabhakaran & D. Kanagasundaram  
, Advocates, do hereby appoint and retain M/s.  
, Advocates, to appear for me in the above Proceedings and to  
conduct and prosecute or defend the same and all proceedings that may  
be taken in respect of any application for execution of any decree or order  
passed therein. I empower my Advocate to appear in all miscellaneous  
proceedings in the above suit or matter till all decree or orders are fully  
satisfied or adjusted and in all appeals thereto whether in suit,  
interlocutory application, execution petitions and applications in  
execution till they are finally disposed of in this Court and to obtain the  
return of documents and draw moneys that might be payable to me in  
the said suit or matter. He is/They are also authorized to depute other  
Counsel to act on his/their behalf.

Witness

I certify that the contents of this  
Vakalat were read out and explained in  
English In my presence to the Executant  
who appeared perfectly to understand  
the same and made his their signature  
in my presence.

T. Surendra Kumar

Dated at Chennai this the 25<sup>th</sup> day of August, 2021.

  
COUNSEL FOR RESPONDENT

Accepted : The address for service of the said Advocate is at:- No.

48/99, Armenian St  
2<sup>nd</sup> floor, cl-1,

BEFORE THE NATIONAL  
GREEN TRIBUNAL,  
SOUTHERN ZONE, CHENNAI

O.A.No. 119 of 2020

Saguturu Dayaker Reddy,

... Applicant

Versus

St of Andhra Pradesh,  
... Respondent

& others

VAKALATNAMA

M/s. A. Prabhakararam 1798/99  
D. Kanagasundaram  
282/2002

COUNSEL FOR RESPONDENT

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